

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.419
IB/253/ND/2023

IN THE MATTER OF:

CENTRAL RAILSIDE WAREHOUSE
COMPANYLIMITED

...

Applicant

Under Section 59 (7) Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/Liquidator : Mr. Abhishek Naik, Adv., Counsel for the Applicant / Mr. Saurab Sharma, Voluntary Liquidator of Central Railside Warehousing Company Ltd.

For the RoC : Mr. Aakash Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Liquidator is present and has submitted that they have already filed reply. The same is available on e-portal of this Adjudicating Authority. Learned Counsel for the Liquidator seeks some time to file additional affidavit. Let this matter be posted to 08.08.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)